

WRITTEN ANSWERS TO QUESTIONS

SETTING UP OF ANCILLARY INDUSTRIAL
UNITS AROUND PUBLIC SECTOR
UNDERTAKINGS

*751. SHRI B. K. DASCHOWDHURY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have taken any decision to set up special ancillary industrial units in a big way around public sector undertakings in the country; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI P. A. AHMED) : (a) No such specific decision has been taken.

(b) Does not arise.

DEMAND FOR SHUTTLE SERVICE BETWEEN
DELHI AND FARIDABAD

*752. SHRI SHRI CHAND GOYAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the public of Faridabad has represented for starting some shuttle trains between Delhi and Faridabad for carrying employees to and from Delhi; and

(b) if so, the action taken by Government in the matter?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes, sir, a request has been received recently from Rail Travellers Welfare Association, Faridabad, for (i) a train to arrive New Delhi at about 10.00 hrs. and (ii) stoppage of 15 Dn/16 Up GT/AC Express at Faridabad in lieu of 21 Dn/22 Up Dakshin Express.

(b) While the stoppage of 16 Up GT/AC Express in lieu of 22 Up Express has been provided at Faridabad, it has not been possible to meet their demand for introduction of an additional morning train due to passage difficulty on account of concentration of Passenger trains arriving Delhi during the morning grouping. Demand for the additional train would be reviewed as soon as additional facilities which have been programmed become available.

AGREEMENT WITH U.S.S.R. FOR
DESIGNING STEEL PLANTS

*753. SHRI SRADHAKAR SUPAKAR :
DR. RANEN SEN :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Government have entered into an agreement with the U.S.S.R. for designing in India all the Steel Plants to be set up in future; and

(b) if so, the terms of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). Hindustan Steel Limited has initiated an agreement with TIAOPRO-MEXPORT U.S.S.R. in November 1969 for technical assistance for designing iron and steel plants. The agreement is, at present, under the consideration of the Government as it is subject to Government clearance.

DISPARITY OF VOTES IN DIFFERENT
PARLIAMENTARY CONSTITUENCIES
OF DELHI

*754. SHRI BAL RAJ MADHOK : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that while the South Delhi Parliamentary Constituency had over three and a half lakh votes in 1967, the walled city and New Delhi Constituencies had less than two lakh votes;

(b) whether it is also a fact that this disparity has further increased during the last three years because of new residential colonies which have come up in South Delhi;

(c) whether it is also a fact that this disparity is reflected in the Metropolitan Council and the Delhi Municipal Corporation constituencies falling in these Parliamentary Constituencies as well; and

(d) if so, the steps taken or proposed to be taken to end this disparity before the next Elections to the Municipal Corporation, Metropolitan Council and Parliament?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No, Sir. Only the electorate of Chandni Chowk

Parliamentary constituency was a little less than two lakhs (194,661).

(b) and (c). It will be possible to say whether this so-called disparity has increased during the last three years only on the completion of the current revision of the electoral rolls of the parliamentary constituencies in the Union territory of Delhi.

(d) The next delimitation and readjustment of parliamentary constituencies, as well as metropolitan council constituencies will be possible only after the population figures of the 1971-census are published. Therefore, the newly delimited constituencies on the basis of 1971-census figures will be available only at the time of the 1977 General Election.

SETTING UP OF BANNED INDUSTRIES IN SMALL SCALE SECTOR

*755. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government allow any entrepreneur to set up an industry in large-scale sector which has been placed by them on the 'Rejection list' after taking into consideration all the pros and cons;

(b) if so, the circumstances in which it could be allowed and the policy being pursued in this regard;

(c) whether it is a fact that many entrepreneurs have set up such banned industries in small-scale sector circumventing the ban imposed on such industries in large-scale sector;

(d) if so, the steps taken by Government to prevent entrepreneurs in setting up banned industries in small-scale sector; and

(e) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) Does not arise.

(c) to (e). There is no legal provision to prevent the setting up of a small scale unit in banned industries. If such units are set up, they are not given Government assistance by way of imported raw materials and components or indigenous scarce raw materials etc.

EXPANSION OF ALLOY AND STEEL PLANT, DURGAPUR

*756. SHRI VASUDEVAN NAIR: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that Government have decided to expand the Alloy and Steel Plant at Durgapur;

(b) if so, what are the proposed schemes;

(c) whether there is any proposal to have foreign collaboration for this purpose; and

(d) if so, the names of countries approached by Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT):

(a) to (d). Expansion of Alloy Steel Plant at Durgapur is currently under the consideration of the Government. There is not proposal for any foreign collaboration although import of some machinery may be necessary. No country has been approached by Government.

LEGISLATION TO REPLACE OLD BRITISH STATUTES AFFECTING CHRISTIANS IN INDIA

*757. SHRI BENI SHANKER SHARMA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the affairs of the Indian Christians in India are still regulated by the old British laws;

(b) whether it is also a fact that in its Fifth Report, the Law Commission of India referred to the subject in respect of which legislation by Parliament appeared to be *prima facie* necessary in order to replace the British Statutes;

(c) if so, why even after twenty-two years of Independence no steps have been taken to replace the old out-dated and anti-national laws affecting the Christians in India; and

(d) whether Government will fix a target date by which a suitable legislation could be put before Parliament to replace the colonial British laws?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) The